

**WP(C) No. 71 of 2013**

**15.11.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Kar, Advocate present for the petitioners.

Shri K.P.Bhattacharjee, Govt. Advocate present for respondents  
No. 1 and 2.

Shri S.Sen, Advocate present for the respondents. No. 3 and 4

Learned counsel for the respondents No. 3 and 4 prays for and is  
allowed further 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 194 of 2013**

**15.11.2013**

**HON'BLE THE CHIEF JUSTICE**

Ms. A.R.Nath, Advocate holding brief of Mr. H.R.Nath, Advocate present for the petitioner.

Mr. P.Nongbri, Advocate present for respondent No. 1.

Mr. L.Lyngdoh, Advocate present for respondent No. 2.

Affidavit-in-opposition has already been filed by respondent No. 2. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 2.

List this case after 2(two) weeks.

Meanwhile, respondent No. 1 is allowed to file counter affidavit.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 246 of 2013**

**15.11.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Kar, Advocate present for the petitioner.

Shri S.P.Mahanta, Advocate present for the respondents.

Learned counsel for the petitioner states that rejoinder affidavit has been filed today in the Registry.

Heard.

Admit the petition.

List this case for final hearing in due course.

Interim order dated 30-8-2013 is extended till next date of listing.

**CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 267 of 2013**

**15.11.2013**

**HON'BLE THE CHIEF JUSTICE**

Ms. R.Dutta, Advocate present for the petitioners.

Mr.K.S.Kynjing, Advocate General assisted by Mr. K.P.Bhattacharjee, Govt. Advocate present for the respondents No. 2, 3 and 4.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file rejoinder affidavit.

List this case after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 319 of 2013**

**15.11.2013**

**HON'BLE THE CHIEF JUSTICE**

List this case on 18-11-2013 (Monday).

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 322 of 2013**

**15.11.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri H.Bezbarua, Advocate present for the petitioners.

Shri N.Khan, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 323 of 2013**

**15.11.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri H.Bezbarua, Advocate present for the petitioners.

Shri N.Khan, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed 3(three) weeks' time to file counter affidavit.

List this case after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 325 of 2013**

**15.11.2013**

**HON'BLE THE CHIEF JUSTICE**

Shri S.P.Mahanta, Advocate present for the petitioners.

Shri K.Khan, Addl. Sr. Govt. Advocate present for the respondents.

Heard.

By means of this writ petition, the petitioners had challenged the advertisement of 60 vacancies of Lower Division Assistants in Meghalaya Secretariat through advertisement dated 5-9-2012 issued by the Meghalaya Public Service Commission out of which according to the petitioners, 20 vacancies should have been filled by the previous select list for which earlier examination was held.

Learned counsel for the petitioners submitted that earlier the petitioners filed WP(C) No. 239 of 2012 which was decided by this Court dated 16-4-2013. It is contended that on the basis of said judgment, seven candidates (including the 6 petitioners) should have been given appointment in compliance of said order.

Admit the petition.

Learned counsel for the respondents No. 1 to 4 prays for and is allowed 4(four) weeks time to file counter affidavit. Issue notice to rest of respondents who may also file their counter affidavits within a period of 4(four) weeks. Steps for service of notice to rest of respondents to be taken within a period of 5(five) days.

Having heard learned counsel for the petitioners and learned counsel for the respondents No. 1 to 4, as an interim measure it is directed that 6(six) vacancies out of the 60(sixty) vacancies advertised shall not be filled until further orders of this Court. It is clarified that the rest of the posts may be filled up.

List this case after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah